

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 9(ND)/2013  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R. V. AS DHARAJAN  
Hon'ble Member (J)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY: Sh. Lokesh Anand

V/s.

M/s. Om-Dot Courier and Cargo Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Varadha Sen Adv.		Respondents	
2.	Mr. Abhay Pratap Singh Adv.		Respondents	
3.	Mr. Anurag Banadur Adv. Ranjana Roy Gauri Adv.		Respondents	
4.	Mr. Simon Dorval Adv.		Respondents	
5.	Mr. Deepak Sharma	ACS		
6.	KRISHNENDU DATTA	}	ADVS FOR PETITIONER	
7.	SHWETA SHARMA			
8.	SANJANA SADDY			


**Order**


Ld. Counsel for the petitioner states that he shall take all necessary steps to furnish the extra copy of the petition within the shortest possible time.

P.T.O.

2. On the last date of hearing, it was made clear to the appearing counsel that no further adjournment was to be granted. However keeping in view the request made by Shri Krishnendu Datta, Ld. Counsel for the petitioner, we accommodate for the last time. The petitioner is directed to file second set of the Paper Book as per the directions issued in this regard by NCLT. However, the same shall be subject to payment of Rs. 10,000 as cost.

List for further consideration on 20.9.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(Shri R. VARDHARAJAN)  
MEMBER (J)

19<sup>th</sup> August, 2016  
(P.K. SUD)